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O.A. No. 213 of 2012

Laxman Mali.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 15.03.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. A.K.Hota, Ld. Counsel for the
applicant.

2. By filing this O.A. the applicant has sought for
the following relief:

- " i. To direct NALCO Authorities
to issue appointment order to
the applicant.
- ii. To pass such other order(s) as
deem fit.....
- iv. To allow this application with
cost.....

3. Vide paragraph-9, the applicant has also prayed
as an interim relief to direct the NALCO Authorities to
dispose of the representation as at Annexure-A/9.

4. Since the representation of the applicant as at
Annexure-A/9 is pending with Respondent No.2, we, at this
stage, without entering into the merit of the case, deem it
proper to send the case before the competent authority to take

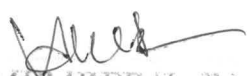
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a decision first on the pending representation. As agreed to by the Ld. Counsel for the applicant, we direct Respondent No. 2 to consider the pending representation dated 26.11.2011 as at under Annexure-A/9 and pass a reasoned order within 60 days from the date of receipt of copy of this order.

5. With the above observation and direction, the O.A. stands disposed of.

6. Send copy of this order, along with copy of the O.A., to Respondent No. 2 and free copies of this order be handed over to the Ld. Counsel for the applicant.


MEMBER(Judl.)


MEMBER(Admin.)

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